



2026:AHC-LKO:1037-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 711 of 2023

Ram Bachan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Food And Civil
Supplies, U.P. Lucknow And Others

.....Respondent(s)

Counsel for Petitioner(s)	: Deo Prakash Srivastava
Counsel for Respondent(s)	: C.S.C., Krishna Kumar Tiwari, Pankaj Gupta, Santosh Kumar Gupta

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. The PIL was filed in the year 2023 for cancellation of the fair price shop licence granted to opposite party no. 7 on the ground that the same has been granted to him during subsistence of tenure of her mother as Gram Pradhan of the Gram Panchayat concerned, which is impermissible under the relevant Government Order. However, the counsel for the State says that a counter affidavit has been filed annexing Government Orders, which contain an exception to the aforesaid clause i.e. the son has to be totally dependent upon the Gram Pradhan, which is not the case.

2. In any case, it is hardly a matter to be proceeded under Article 226 of the Constitution of India as a PIL. The petitioner may approach to the licensing authority, if there is a cause.

3. The PIL is disposed of accordingly.

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 7, 2026

Anuj Singh